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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of decision: 24<sup>th</sup> April, 2025**

+ **FAO 40/2019, CM APPL. 5205/2019, CM APPL. 51113/2019  
& CM APPL. 2556/2025**

**PNG TEXTILES PVT LTD** .....Appellant  
Through: **Mr. Rohit Saini, Mr. Harris  
Idris & Mr. Suraj Tomar, Advs.**

versus

**SUDAN SINGH** .....Respondent  
Through: **Mr. Om Prakash and Mr.  
Prateek Gupta, Advs.**

**CORAM:  
HON'BLE MR. JUSTICE DHARMESH SHARMA**

**DHARMESH SHARMA, J. (ORAL)**

1. Having heard the learned counsels for the parties and on perusal of the record, this Court has no hesitation in holding that the present appeal instituted by the appellant/Judgment Debtor under Order XLIII Rule 1(d) of the Code of Civil Procedure, 1908<sup>1</sup> assailing the impugned judgment dated 04.12.2018 passed by the learned Trial Court, is bereft of any merits.

2. In a nutshell, the respondent/plaintiff filed a suit for recovery for an amount of Rs. 13,55,315/- against the appellant/defendant and the summons for settlement were duly served upon the appellant/defendant, so much so the written statement was filed on its behalf and the matter was taken up on different dates. Replication

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<sup>1</sup> CPC



